

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.443/09

Thursday this the 30th day of July 2009

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

K.Rajamohan Pillai,
S/o.late G. Krishna Pillai,
Gramin Dak Sevak Messenger Delivery (GDSMD),
Neeleswaram Sub Post Office, Kottarakkara.
Residing at Krishna Bhavan,
Neeleswaram P.O., Kottarakkara.

...Applicant

(By Advocate Mr.G.D.Panicker)

V e r s u s

1. The Senior Superintendent of Post Offices,
Kollam.
2. Sub Post Master,
Neeleswaram Sub Post Office,
Kottarakkara.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 30th July 2009 the Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

With the consent of the parties, this O.A is being disposed of at the admission stage itself. The relief sought by the applicant in this O.A are the following :-

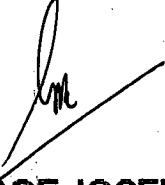
1. Direct the 1st respondent to post an EDDA to share the work load of the applicant.
2. Direct the 1st respondent to consider the work load of the Neeleswaram Sub Post Office and take immediate action to post to post an EDDA if there is justification.



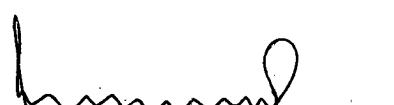
.2.

3. Direct the 1st respondent to consider Annexure A-1 and pass appropriate orders after properly applying his mind to the case.
2. Before filing this O.A in this Tribunal, the applicant had made Annexure A-1 representation dated 27.3.2009 to the 1st respondent. In our considered opinion the 1st respondent had to take a definite view on the representation of the applicant. We, therefore, dispose of this O.A with a direction to the 1st respondent to consider the Annexure A-1 representation of the applicant dated 27.3.2009 and pass a reasoned and speaking order under intimation to him within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 30th day of July 2009)


K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN
JUDICIAL MEMBER